

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF FUTURE RETAIL LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Future Retail Limited
2.	Date of incorporation of corporate debtor	February 07, 2007
3.	Authority under which corporate debtor is incorporated / registered	RoC– Mumbai under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L51909MH2007PLC268269
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 2 <sup>nd</sup> Floor, Future Group Office, SOBO Brand Factory Pt. Madan Mohan Malviya Marg, Cross Road Tardeo, Mumbai, Maharashtra, India – 400034 <b>Corporate Office:</b> Not Applicable
6.	Insolvency commencement date in respect of corporate debtor	July 20, 2022
7.	Estimated date of closure of insolvency resolution process	January 16, 2023 (subject to any further extension in accordance with Section 12 of the Insolvency and Bankruptcy Code, 2016)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Vijaykumar V. Iyer <b>Registration no.:</b> IBBI/IPA-001/IP-P00261/2017-18/10490
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> Deloitte India Insolvency Professionals LLP, One International Center, Tower 3, 32 <sup>nd</sup> Floor, Senapati Bapat Marg, Elphinstone Road (West), Maharashtra, 400013 <b>Registered Email-id:</b> viyer@deloitte.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> Deloitte India Insolvency Professionals LLP, One International Center, Tower 3, 32 <sup>nd</sup> Floor, Senapati Bapat Marg, Elphinstone Road (West), Maharashtra, 400013 <b>Correspondence Email-id:</b> <a href="mailto:infrlip@deloitte.com">infrlip@deloitte.com</a> Kindly visit <a href="http://www.futureretail.in">www.futureretail.in</a> for details of the claim forms and manner of submission.
11.	Last date for submission of claims	August 03, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://ibbi.gov.in/home/downloads">http://ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable

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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Future Retail Limited on July 20, 2022.

The creditors of Future Retail Limited, are hereby called upon to submit their claims with proof on or before August 03, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Vijaykumar V Iyer

Place : Mumbai

Date : July 23, 2022